

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 362/93
T.A. No.

DATE OF DECISION 30-6-1993

Shri Manojkumar R. Shah Petitioner

Shri R.K. Mishra Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

Manojkumar R. Shah
27-B, Govindrao Park
Outside Pani Gate,
Ajwa Road, Vadodara

Applicant

Advocate **Shri R.K. Mishra**

Versus

1. Union of India
Ministry of Communication,
Department of Posts
(to be served through the
Director General, Dak Bhavan,
Sansad Marg, New Delhi)
2. Post Master General
Vadodara Region,
Pratapganj, Vadodara.

Respondents

Advocate

ORAL JUDGEMENT

In

Date: 30-6-1993

O.A. 362 of 1993

Per Hon'ble Shri N.B. Patel Vice Chairman.

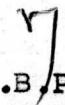
The applicant has submitted a representation dated 26-2-1993, to the respondent no.2 for regularisation of his services, etc. The applicant is directed to furnish ~~the~~ ^{also} copy of the original application to the learned Standing Counsel for the respondents. The applicant's representation dated 26-2-1993, and the copy of this original application ^{which} ~~may also~~ be treated as supplementary representation ^{is directed} to be decided by the respondent no.2, within a period of six weeks from the date of the receipt of a copy of this order by him.

2. The respondents are further directed not to terminate the services of the applicant, otherwise than in accordance with law, till the decision on the applicant's representation is communicated to him and if any such termination is brought about, they are directed not to implement the order of termination for ~~about~~ two weeks after its communication to the applicant.

3. In view of these directions, applicant seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman.

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. OA/362/93 of 19

Transfer Application No. _____ Old W. Pett. No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 06/07/93.

Countersigned :

Shafiq Khan
Section Officer/Court officer

RSC
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE CA 12362/92 OF 19

NAMES OF THE PARTIES M. R. Shah.

VERSUS

U. of T. 8072.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application	1. to 19.
2.	Civil Judgment dtd: 20/06/93.	
3.		
4.		
5.		
6.		
7.		
8.		
9.		
10.		
11.		
12.		
13.		
14.		
15.		
16.		
17.		
18.		
19.		
20.		
21.		
22.		
23.		
24.		
25.		
26.		
27.		
28.		
29.		
30.		